

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

OA/310/00184/2018

Dated Tuesday the 13th day of February Two Thousand Eighteen

PRESENT

HON'BLE SMT. B. BHAMATHI, Member (A)

B.Venkataraman
S/o Balasubramaniyam,
59/B, 7th Cross Street, Banu Nagar,
Ambattur, Chennai 600 053.Applicant

By Advocate M/s. A.Lakshmi Narasimhan

Vs

1. Union of India, rep by
The Secretary,
Department of Defence,
R&D&DGO, DRDO,
No.531, "B" Block, DRDO Bhawan,
Rajaji Marg, New Delhi 110011.
2. The Director,
Combat Vehicles RES & DEV, Estt.,
Avadi, Chennai 600 054.Respondents

By Advocate Mr. K.Rajendran

ORAL ORDER

(Pronounced by Hon'ble Smt. B. Bhamathi, Member(A))

The applicant has filed the OA under section 19 of the Administrative Tribunals Act, 1985 seeking the following reliefs:

“(i) direct the respondents to consider the submission of appeal under Rule 23(ii) of CCS (CCA) Rules, 1965 made by the applicant on 31.07.2016 thereby requesting the first respondent to set aside the impugned order passed by the second respondent and disciplinary authority dated October 2014, within a time frame.

(ii) Pass such further order/orders as may be deemed fit in the facts and circumstances of the case.”

2. It is submitted that the applicant made an Appeal under Rule 23(ii) of CCS (CCA) Rules, 1965 on 31.07.2016 and requested the 1st respondent to set aside the impugned order passed by the 2nd respondent which is pending for consideration.

Learned counsel for applicant submits that the applicant would be satisfied if the 1st respondent is directed to dispose of the Appeal dated 31.7.2016 and the explanation given to the Board officers by the applicant dated 13.5.2017 within a time limit to be stipulated by this Tribunal.

3. To meet the ends of justice and without going into the substantive merits of the claim, the 1st respondent is directed to dispose of the Appeal of the applicant dt. 31.7.2016 at Annexure A-4 and also reply to the explanation given to the Board officers by the applicant dated 13.5.2017 at Annexure A7 in accordance with law and pass a reasoned and speaking order thereon within a period of twelve weeks from the date of receipt of certified copy of this order.

4. OA is disposed of with the above direction at the admission stage. All issues of law are kept open.

5. Mr.K.Rajendran takes notice for the respondents.

(B. Bhamathi)
Member(A)
13.02.2018

SKSI